COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 07 OF 2018

Dated: 4th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Damodar Valley Corporation Appellant(s)

Vs.

Haryana Power Purchase Centre & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Ms. Ranjitha Ramachandran

Mr. Shubham Arya Mr. Pulkit Agarwal

Counsel for the Respondent(s) : Mr. Bineesh K.

Mr. P.V.Dinesh for R-3

Mr. Sethu Ramalingam for R-4

ORDER

Admit. Issue notice. Dasti, in addition, is permitted.

The learned counsel, Mr. Bineesh K, accepts notice on behalf of the third Respondent and the learned counsel, Mr. Sethu Ramalingam accepts notice on behalf of the fourth Respondent. They pray for six weeks' time to file their replies in the matter.

Submissions made by the learned counsel appearing for the third and the fourth Respondents, as stated above, are placed on record.

The learned counsel appearing for the third and the fourth Respondents are permitted to file their replies in this matter by 17.05.2018. Thereafter, rejoinder, if any, may be filed by 11.06.2018 after duly serving copy on the other side.

List this matter on <u>11.07.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member